



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 3367/Leg.G2/2021/Law.

Dated, Thiruvananthapuram,

24th February, 2021

12th Kumbham, 1196

5th Phalguna, 1942.

The following Ordinance promulgated by the Governor of Kerala on the 23rd day of February, 2021 is hereby published for general information.

By order of the Governor,

ARAVINTHA BABU P. K.,
Law Secretary.



ORDINANCE No. 45 OF 2021**THE SREE SANKARACHARYA UNIVERSITY OF SANSKRIT
(AMENDMENT) ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second year of the Republic of India.

AN

ORDINANCE

further to amend the Sree Sankaracharya University of Sanskrit Act, 1994.

Preamble.—WHEREAS, it is expedient further to amend the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2021.

(2) It shall come into force at once.

2. *Act 5 of 1994 to be temporarily amended.*—During the period of operation of this Ordinance, the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) (hereinafter referred to as the principal Act), shall have effect subject to the amendments specified in sections 3 and 4.

3. *Amendment of section 2.*—In section 2 of the principal Act, for clause (t), the following clause shall be substituted, namely:—



“(t) “teacher” means a Professor, Associate Professor, Assistant Professor or such other person appointed as per University Grants Commission norms for the purpose of imparting instruction or conducting and guiding research in the University;”.

4. *Amendment of Section 19.*—In section 19 of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) The Academic departments shall constitute the basic units of the academic studies of the University headed by a Professor or in the absence of a Professor, by an Associate Professor of that department on a rotation basis for a period of three years. In the absence of both, the senior most teacher may discharge duties as ‘Teacher-in-charge’.”.

ARIF MOHAMMED KHAN,
GOVERNOR.

